

the National Human Right Commission is of the view that the Prisons Act, 1894 requires to be amended and updated. The Government of India fully shares this view. 'Prisons' being a State subject however, an information with the States has been taken up with a view to consulting them on the lines on which the law manuals relating to Prison administration may be amended by the Centre/State Governments.

Allotment of Port Land by Paradeep Port Trust

272. SHRI PRAVAT KUMAR SAMANTARAY: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the parties which have been allotted land by Paradeep Port Trust for

putting up industries for activities connected with the port from 1990 till date alongwith the volume of area and purpose; and

(b) how many of them have used the land as per lease agreement and what action Paradeep Port Trust is contemplating to take in case of nonutilisation or misutilisation of land as per lease agreement?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI M. RAJASEKARA MURTHY): (a) Seven (7) parties have been allotted land by Paradeep Port Trust for putting up industries for activities connected with the Port from 1990 till date. Details of Volume of area, purposes etc. of these parties are as under:—

| S.No. | Name of the Party | Volume of area leased (Sq. ft.) | Purpose |
|-------|----------------------------------------|------------------------------------|----------------|
| 1. | Dredging Corporation of India (D.C.I.) | 21780 | Office |
| 2. | Indian Oil Corporation (I.O.C.) | 65340 | Bunkering |
| 3. | Indian Oil Corporation (I.O.C.) | 3267000 | Oil Terminal |
| 4. | Orissa Stevedores | 11320 | Office |
| 5. | Kash Services | 5445 | Office |
| 6. | Indian Oil Corporation (I.O.C.) | 261360 | Railway Siding |
| 7. | Indian Oil Corporation (I.O.C.) | 436600 | Railway Siding |

(b) Only Dredging Corporation of India (DCI) has not utilised the land allotted by the Port Trust. A show cause notice for cancellation of the lease deed has been issued to the party by the Paradeep Port Trust for not utilising the allotted leased land.

Police Personnel Found Guilty in Misuse of Sections 107 And 151 of Cr. P.C. in Delhi

273. SHRI RAJ NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of police personnel

found guilty for misuse of sections 107 and 151 of Criminal Procedure Code in Delhi during the last three years; and

(b) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. MEIJINLUNG KAMSON): (a) Six police personnel have been found responsible for improper application of section 107 and 151 of Code of Criminal Procedure in Delhi during the last three years 1992, 1993 & 1994.

(b) Details of action taken are enclosed in the statement.

Statement

| Year | Number and designation of police personnel who made improper use of Code of Criminal Procedure | | | | | | Action Taken |
|---------|------------------------------------------------------------------------------------------------|-----------|----|-----|----------------|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | ACP | Inspector | SI | ASI | Head Constable | Total | |
| 1992 | — | 1 | — | 2 | — | 3 | One ASI has been censured and transferred to non-sensitive unit while the Inspector and other ASI have been transferred to non-sensitive unit. On the basis of enquiry departmental action has been ordered against the ASI. After examining the explanations of SHO and ACP, the same were found satisfactory. |
| 1993 | 1 | 1 | — | 1 | — | 3 | |
| 1994 | NIL | | | | | | |
| Total : | 1 | 2 | — | 3 | — | 6 | |

Losses to Railways due to Thefts and Dacoities

274. SHRI JANARDAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the losses due to dacoities and thefts in Railways during 1994-95 and 1995-96 till 30th October 1995, zone-wise;

(b) the steps taken by Railways to prevent thefts and dacoities; and

(c) what is the total claim given by Railways for losses due to thefts and dacoities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. MEIJINLUNG KAMSON): (a) to (c) The registration, investigation,

detection and prevention of crime in the trains is the responsibility of Government Railway Police (G.R.P.) which functions under the control of the respective State Governments/U.T. Administrations. Information pertaining to zone-wise losses suffered by passengers on account of dacoities/thefts and claims thereof is not maintained by the Central Government.

Major Ports in Kerala

275. SHRI M.A. BABY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) what are the names of the major ports in Kerala;

(b) what is the share of each of these major ports in terms of value and volume